- (b) and (c) Do not arise. Reconstruction of the Jawahar Lal Nehru Port Trust Board 2249. SHRI YASHWANT SINHA: Will he Minister of SURFACE TRANSPORT be pleased to state:
- (a) when *he* firs' Board of the Jawaharlal Nehru Por Trust, formerly have Nhava Sheva Port Trust, was constitued;
- (b) at what in ervalsit is required to be reconstitued under he provisions of the Major Port Trusts Act, 1963 3
- (c) what sections of people are to be represented on he Board and in what manner;
- (d) what were the reasons for which the Board has not been reconstituted as required under the law; and
- (e) by when the next Board is likely to be constituted?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) The first Board of Jawsharlal Nehru Port Trust was constituted on 31.5.1982

- (b) There is no time limit for the first Board to be reconstituted.
- (c) In the reconstitued Board, besides Chairman & Deputy Chair man, Represen a ives/Elect ed Re presen arives may be appoin ed by; he Governmen by No ifica ion in official Gaze e from amongs; the following Sections:—
 - (i) Labour employed in he Port.
 - (ii) The Mercanile Marine.
 - (iii) Cus oms Deparment
 - (iv) Concerned state Governmen s.
 - (v) Defence Services.
 - (vi) Indian Railways.
 - (vii) Shipowners.
 - (viii) Owners of sailing vessels.
 - (ix) Shippers.
 - (x) Such other interests as in the opinion of he Central Government ought to be represented in he Board.

The maximum number of such trusees can be 19 in case of Bombay,

Calcutta and Madras and 17 in case of other Port Trust:.

(d) and (e) Does not arise since, the Mejor Port Trusts Act, 1963 does not impose any lime limit for the first Board.

Criterion for accrual of funds under Central Road Fund

2250. SHRI SOM PAL : DR. NAUNIHAL SINGH :

Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether there is any uniform criterion for accrual of funds to various States under the Central Road Fund;
- (b) if so, what are the details thereof;
- (c) what is (he share fixed for various States under this formula ;
- (d) what had been the actual accruals under this scheme to different States during the last three years;
- (e) whether there are any arrears under this head;
- (f) if so, what are the details thereof and the reasons therefor; and
- (g) by when these arrears are proposed ;to be cleared ?

THE MINISTER OF STATE OF THE MINISTRY OF SUR FACE TRANSPORT (SHRI JAGDISH TYTLER) (a)to(c) Yes, Sir. The Central Road Fund derives is revenue out of the levy on consumption of petrol in different States a he rate of 3-5 paise per litre as per Old Resolution. Since the consumption of petrol varies from State State, the accruals for the various States under Central Road Fund also vary accordingly.

(d)to (g) The Parliament had adopted a Revised Resolu ion about augmentation of the Central Road Fund in 13-5-1988. However, actual accruals on this basis have not taken place so far. Statewise accruals under Central Road Fund during last 1 hree years as per the Old Resolution are indicated in the statement attached.

Written Answers

Statement

Accrual of funds under Central Road Fund

			(Rs. in lacs)		
S.No. Name of State		90-91 and 91-92)			
1	Andhra Pradesh		307.79		
2	Arunachal Pracesh		. 10.07		
3	Assam	-	83,83		
4	Biher		198.94		
5	G _{va}		31-17		
E	Gujarat		399,76		
7	Haryana ·		149.12		
8	Himachal Pradesh		. 27 82		
9	Jammu & Kashmir		. 41.59		
10	Karnataka		. 313.01		
11	Kerala		213 26		
12	Maúhya Pradesh		235, 53		
13	Maharashtra	,	836 80		
14	Manipur ·		15.82		
15	Meghalaya .		. 20.13		
16	Mizoram		9. 20		
17	Nagaland		. 18.19		
18	Orissa		76.71		
91	Punjab		306 70		
20	Rajasthan	-	181.78		
21	Sikkim		. 4.32		

1	2				3
22	Tamil Nadu				339.39
23	Tripura				10.07
24	Uttar Pradesh				478-92
25	West Bengal				215.20
26	A & N Island			-	2.88
27	Chandigath				36.92
28	Dadra & Naga	ır H	aveli		2.88
29	Daman & Diu			٠	1 - 44
30	D alhi				488 04
31	Laksnadweep				
32	Pondicherry				12.94

to Questions

विहस्ती परिवहन निगम का पुनश्कार

2 251. श्री सांति स्वामी : श्री प्रमोद महाजन : भी बीरेन जे. शाह :

न्या जल भूतल परिवहन मंत्री यह इतानें की कृपा करेंगे कि

- (क) क्या सरकार दिल्ली परिवहन निगम की एक प्राइवेट लिमिटेड कंपनी में बदलने और साथ ही इसकी भारी प्रशास-निक बांधारभूत संरचना को कम करने का विचार रखती है 🥫
- (ख) क्या सरकार दिल्ली परिवहन निगम को हो २हें सतत वित्तीय शाटों को ध्यान में रखते हुए उसका पुनक्कार करने का विचार रखसी है ;
- (ग) यदि हो, क्या है, और पिछले तीन वर्षी दिल्ली परिवहन निगम द्वारा कितना घाटा उठाया गया क्या कारण है